

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**Contempt Petition No. 180/00101/2017
in
Original Application No.180/00515/2014**

Wednesday, this the 30th day of May, 2018

CORAM:

**Hon'ble Mr. U. Sarathchandran, Judicial Member
Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member**

Manoharan Pillai P,
Aged 63, S/o. R. Parameswaran Pillai,
Lower Division Clerk (Retired),
R.V.T.I for Women, Kazhakoottam,
Thiruvananthapuram – 695 582.
Residing at Lakshmi,
Chempakasseri, Thattathumala P.O.,
Thiruvananthapuram – 695 614.

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Petitioner

(By Advocate – Mr. Vishnu S. Chempazhanthiyil)

V e r s u s

- 1 Shri. Dhasarath Kalkudiker,
(Age & father's name not known to the petitioner)
The Principal, R.V.T.I for Women, Kazhakoottam,
Thiruvananthapuram – 695 582.
- 2 Shri. Aravindan,
(Age & father's name not known to the petitioner)
(HOD for RVTI, Trivandrum, presently posted at
Foreman Training Institute, Outer Ring Road,
Raja Industrial Estate, Yeswantpur, Bangalore – 560 022),
The Regional Director,
RDAT, CTI Campus, Guindy,
Chennai – 600 032.
- 3 Shri. Ashish Sharma,
(Age & father's name not known to the petitioner)
The Director General of Skill Development and Entrepreneurship,
(Present Designation),
The Director General,
Directorate General of Employment & Training,
Ministry of Labour & Employment,
Shram Shakti Bhavan, Rafi Marg,
New Delhi – 110 001.

4 Smt. M. Sathyavathy,
 (Age & father's name not known to the petitioner)
 The Secretary, Ministry of Labour & Employment,
 New Delhi – 110 001. **Respondents**

(By Advocate – Mr. N. Anilkumar, Sr. PCGC)

This Contempt Petition having been heard on 30.05.2018, the Tribunal on the same day delivered the following:

O R D E R (Oral)

Per: U. Sarathchandran, Judicial Member

1. This CP has been filed against the non-implementation of Annexure P1 order directing the respondents to take into account the service of the applicant from 10.02.1984 for the purpose of first financial upgradation and thereafter for granting financial upgradation under the ACP scheme. There was also a direction to revise the pension taking into account of the second financial upgradation.

2. Today a compliance report was filed by the respondents stating the following:

“5. It is humbly submitted that, accordingly the arrears was calculated sent to the PAO along with Service Books for payment and revision of pension vide letter dated 04.12.2017. The copy of the letter dated 04.12.2017 is produced herewith and marked as **Annexure-R3**.

6. It is humbly submitted that thereafter vide letter dated 07.12.2017 the petitioner has written to the PAO stating that his pay fixation is wrong and has added a copy to the 1st respondent. But the petitioner was informed that his pay was fixed as per the option exercised by him. A copy of the letter dated 11.12.2017 is produced herewith and marked as **Annexure-R4**. Following this he has given a Regret Letter dated 14.12.2017 stating that he has sent the earlier option inadvertently and submitted the revised option with a request that his first option may please be treated as cancelled. True copy of the letter dated 14.12.2017 is produced herewith and marked as **Annexure-R5**. Accordingly, his pay has been refixed vide Order No. RVTIT/A.20017/2/2013/674 dated 22.12.2017. True copy of the order dated 22.2.2017 is produced herewith and marked as **Annexure-R6**.

7. The petitioner was informed that the bill along with Service Books as per his initial option has already been sent to PAO for payment of arrears and

revision of pension. The arrears as per his second option will be sent to the PAO as soon as the respondents get back the Service Books from the PAO as the revised entries have to be made in the Service Book.”

3. Shri. Vishnu S. Chempazhanthiyil, learned counsel for the petitioner submitted that the CP can be closed after recording the above statements in the compliance report. Accordingly, CP is closed. Notices shall stand discharged. No costs.

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)
JUDICIAL MEMBER**

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List of Annexures of the Petitioner

Annexure P-1 - True copy of the order dated 15.05.2017 in OA No. 180/00515/2014 of the Hon'ble Tribunal.

List of Annexures of the Respondents

Annexure R1 - True copy of the letter dated 09.11.2017.

Annexure R2 - True copy of the pay fixation statement dated 15.11.2017.

Annexure R3 - True copy of the letter dated 04.12.2017.

Annexure R4 - True copy of the letter dated 11.12.2017.

Annexure R5 - True copy of the letter dated 14.12.2017.

Annexure R6 - True copy of the order dated 22.12.2017.
